

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 893 of 2004

Jabalpur, this the 25th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

1. Smt. Champa Bai, widow of late Shri Chunnilal Usrete, ex.booking Clerk, Aged about 45 years, R/o. Village Palcha (Chhota), Post Suwatara, Teh. - Kareli, Distt. Narsinghpur (MP).
2. Ku. Menaka Sen, D/o. Late Shri Chunnilal Usrete, aged about 20 years, R/o. Village Palcha (Chhota), Post Suwatara, Teh. - Kareli, Distt. Narsinghpur (MP). ... Applicants

(By Advocate - Shri H.R. Dharti)

V e r s u s

1. Union of India, through Secretary (Estt.), Rail Bhawan, New Delhi.
2. General Manager, Central Railway, West Central Railway, Jabalpur (MP).
3. Divisional Railway Manager, Central Railway, Jabalpur (MP). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicants have sought direction to the respondents to appoint the applicant No. 2 on compassionate ground.

2. The brief facts of the case are that the deceased Government servant i.e. the husband of the applicant No. 1 and father of the applicant No. 2 was working as a Booking Clerk in the Railways, ^{and} died in harness on 31st May, 1987. The applicant No. 1 has earlier applied for compassionate appointment. She was offered compassionate appointment by the respondents (DRM, Jabalpur) vide letter dated 1st May, 1991 but the applicant No. 1 instead of accepting the offer of

appointment had earlier given a representation in 1997 and later on 1st April, 2000 stating that her daughter i.e. the applicant No. 2 in the present case be given the compassionate appointment. The respondents have not taken any decision on the same. Hence, they have filed this OA.

3. In the facts and circumstances of this case, we deem it appropriate to decide this Original Application at the admission stage itself even without issuing the notices to the respondents by directing them to take a decision on the representation of the applicant dated 1st April, 2000 (Annexure A-8) by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicants is directed to send a copy of this order as well as a copy of this petition to the respondents immediately.

4. Accordingly, the Original Application stands disposed of.

(Maden Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

पृष्ठान्त में ओ/न्या..... जयलपुर, दि.....

च तिलिदि ०१/०१/०४

(1) सचिव, उच्च न्यायालय जयलपुर, जयलपुर

(2) आवेदक श्री/श्रीमती/श्री..... के काउंसल

(3) जयलपुरी श्री/श्रीमती/श्री..... के काउंसल

(4) जयलपुर जयलपुर

सूचना एवं आवश्यक कार्रवाई हेतु

28-10-04

उप सचिव

Issued
On 28-10-04